

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/TDL/2016

Subject : Application for grant of inter-State Trading licence Category-I.

Date of hearing : 21.7.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Parties present : Shri M.G. Ramachandran, Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC
Shri S.K. Mandal, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner, NTPC Limited, has filed the present petition under Section 14 of the Electricity Act, 2003 for grant of inter-State trading licence to act as an electricity trader for purchase of electricity from the solar PV power plants and sale of electricity to the distribution licensee.

2. In response to the Commission`s query as to why NVVN, which is subsidiary of NTPC, cannot undertake trading of solar power, learned counsel for the petitioner submitted that on account of the policy decision of the Government of India in regard to the National Solar Mission of direct involvement of NTPC, it has become necessary for NTPC to undertake purchase and sale of electricity. Learned counsel submitted that NTPC does not intend to undertake trading activities and act as an electricity trader as a normal business activity. The involvement of NTPC to undertake trading is restricted to purchase of electricity from the Solar Power Developers and sale of electricity after bundling with the thermal electricity generated by NTPC. He further submitted that in the absence of trading licence, NTPC would not be able to undertake the purchase of electricity from Solar Power Developers and resell the electricity to the distribution licensee as per the scheme envisaged in the National Solar Mission.

3. Learned counsel for the petitioner requested for two weeks time to submit formula to undertake trading in electricity by NTPC and NVVN. Request was allowed by the Commission.

4. The Commission directed the petitioner to file on affidavit by 5.8.2016, the following information:

(a) Formula to undertake trading in electricity by NTPC and NVVN,

(b) Audited special balance sheet, profit and loss account along with notes of account as on any date falling within 30 days immediately preceding the date of making the application,

(c) Details of loans and advance to associates as on date of special balance sheet, and

(d) Shareholding pattern of the company.

5. Subject to above, the Commission reserved order in the petition.

By order of the Commission
Sd/-

(T. Rout)
Chief (Law)